

CHEMICALS (SHRI DALBIR SINGH) :
I beg to lay on the Table a copy of the Kerosene (Fixation of Ceiling Prices) Second Amendment Order, 1972 (Hindi and English versions) published in Notification No. G.S.R. 214 (E) in Gazette of India dated the 28th March, 1972, under sub-section (6) of section 3 of the Essential Commodities Act, 1955 [Placed in Library. See No. LT-1677/72]

MESSAGE FROM PRSIDENT

MR. SPEAKER : I have to inform the House that I have received the following message dated the 5th April, 1972, from the President :—

“I have received with great satisfaction the expression of thanks by the Members of the Lok Sabha for the Address which I delivered to both Houses of Parliament assembled together on the 13th March, 1972.”

12:46

MESSAGE FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following message received from the Secretary of Rajya Sabha :—

“In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Cantonments (Extension of Rent Control Laws) Amendment Bill, 1972, which has been passed by the Rajya Sabha at its sitting held on the 4th April, 1972.”

CANTONMENT'S (EXTENSION OF RENT CONTROL LAWS) AMENDMENT BILL AS PASSED BY RAJYA SABHA

SECRETARY : Sir, I lay on the Table of the House the Cantonments (Extension of Rent Control Laws) Amendment Bill, 1972, as passed by Rajya Sabha.

ASSENT TO BILLS

SECRETARY : Sir, I also lay on the Table following two Bills passed by the Houses of Parliament during the current Session and assented to since a report was last made to the House on the 30th March, 1972 :—

- (1) The Appropriation (Vote on Account) Bill, 1972.
- (2) The Armed Forces (Assam and Manipur) Special Powers (Amendment) Bill, 1972.

PUBLIC ACCOUNTS COMMITTEE

TWENTY THIRD AND TWENTY SEVENTH REPORTS

SHRI C C DESAI (Sabarkantha) :
I beg to present the following reports of the Public Accounts Committee :—

- (1) Twenty-third Report regarding action taken by Government on the recommendations contained in their Hundred and Sixth Report (Fourth Lok Sabha) relating to National Co-operative Development Corporation (Department of Co-operation) ;
- (2) Twenty-seventh Report regarding action taken by Government on the recommendations contained in their Hundred and Fourteenth Report (Fourth Lok Sabha) relating to the Ministry of Education and Youth Services.

12 47 hrs.

BUSINESS OF THE HOUSE

**THE MINISTER OF PARLIAMEN-
TARY AFFAIRS AND SHIPPING AND
TRANSPORT (SHRI RAJ BAIADUR) :**
With your permission, Sir, I rise to announce that Government Business in this House during the week commencing Monday, the 10th April, 1972, will consist of :—